

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) No. 233 of 2017

IN THE MATTER OF:

Asset Reconstruction Company India Ltd.

...Appellant

Versus

M. Kishan Rao & Ors.

...Respondents

**Present: For Appellant : Shri Mahfooz Nazki with Shri Ashish
Virmani and Shri Priyank Mangal,
Advocates**

ORDER

25.07.2017 By the impugned order dated 28th June, 2017, the National Company Law Tribunal (hereinafter referred to as 'Tribunal') Hyderabad Bench, Hyderabad has directed the appellant/Respondent No. 4 to produce certain documents and file an affidavit stating the reasons for not releasing the documents as requested by the respondents/petitioners and the case has been adjourned for 25th July, 2017 i.e. today.

From the bare perusal of the record, we find no ground has been made out to interfere with the impugned order. In fact, the appeal can be stated to be a frivolous appeal preferred by the appellant/Respondent No. 4. However, taking into consideration the fact that the matter has been argued by a junior advocate, while we are not imposing any cost on the appellant, we dismiss the appeal.

(Justice S.J. Mukhopadhaya)
Chairperson

(Balvinder Singh)
Member(Technical)